HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW

PUBLIC INTEREST LITIGATION (PIL) No. - 608 of 2026

Rani Singh

.....Petitioner(s)

Versus

U.O.I Thri. Secy. Ministry Of Electronics And Information Technology Meity New Delhi And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	A.S.G.I., C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.

1. Heard.

2. By this petition filed by a practicing lawyer of this Court, following reliefs have been sought:-

"I. To Issue a writ or direction in the nature of Mandamus commanding Respondent No. 1, 2, 12 and 13 to ban access of gaming platform ROBLOX and other similar platforms to minors.

II. To Issue a writ or direction in the nature of Mandamus commanding Respondent No 1, 2, 3, 4, 6, 7, 8, 9, 12 and 13 to Constitute a high-level committee of child psychologist, cyber experts, AI Moderators, law enforcement authority to access risks and recommend immediate protective measures.

III. To Issue a writ or direction in the nature of Mandamus commanding the Respondents Nos. 5, 6, 9, 10 and 11 to conduct mandatory and periodic workshops, seminars, and awareness drives in schools and educational institutions to sensitize children, teachers, and parents regarding the potential psychological, behavioural, and safety risks associated with online gaming platforms, including but not limited to Roblox.

IV. Pass such other order(s) or direction(s) as this Hon'ble Court may deem fit in the interests of justice, equity, and good conscience.

V. Allow the petition of the petitioners with costs."

3. Opposite party nos.7, 8, 10 & 11 are represented by learned C.S.C. and opposite party nos.1 to 5 are represented by Sri Varun Pandey, Advocate.

4. Let notice be issued to opposite party nos.6, 9, 12 to 15, returnable at an early date.

(Manjive Shukla,J.) (Rajan Roy,J.)

July 8, 2026
Shanu/-

Digitally signed by :-
SHANU SUMAN
High Court of Judicature at Allahabad,
Lucknow Bench